O.A. No 336/2024

Observations of Research Coordinator as per Rule 9, Form 4 of NGT Act, 2010
Letter Petition (Regn No.2047/LP/2023) dated 18.09.2023
Diary No. 2045-2054/LP/2023
Dated 18.09.2023

S. no.	Issue raised	Significance	Suggested solutions
1	Damage to the environment due to dumping of garbage by Nagar Nigam on the bank of River Joriya at village Ekda PO Bansjoda, Than Loyabad Distt. Dhanbad in Jharkhand causing pollution of river water, in violation of environmental norms.	Following matter has been considered by Tribunal in *Original Application No. 446/2023 dated 22.12.2023, Uttarakhand* observing that during the inspection, the joint Committee had found heaps of 30-40 feet containing the solid waste. As per the project to prevent the discharge in the river and for tapping the drains and sewage treatment plant, work is to be done. It is submitted that within a year, the Municipal Corporation will achieve the target of 100 % processing/utilization of the daily generated solid waste. 1. Original Application No. 446/2023 dated 22.12.2023, Uttarakhand 1. The Original Application raises the issue of dumping of waste on the bank of Biagul river at Touching ground, Kichha Marg Paharganj, Rudrapur, District Udam Singh Nagar. The Tribunal, in the previous proceedings, had taken note of the report of the joint Committee dated 05.10.2023 and had also found that during the inspection, the joint Committee had found heaps of 30-40 feet containing the solid waste. As per the project to prevent the discharge in the river and for tapping the drains and sewage treatment plant, work is to be done. Only the small and big drains have been identified but nothing has been reflected in the report showing any effective steps in this regard. 2. Having regard to the unsatisfactory disposal of urban solid waste, the Tribunal had directed virtual appearance of Commissioner, Municipal 2 Corporation,	Severity/significance of the environmental issue may be considered in case Copy of the application has been marked to National Green Tribunal. Application may be considered in view of direction of Tribunal on a similar matter as referred.

Patna
04.01.2024

			Rudrapur and Member Secretary of the State PCB today by virtual mode. 3. The Commissioner, Municipal Corporation, Rudrapur has informed that 1.58 Lakh metric ton of legacy solid waste had been remediated but 53000 metric ton of solid waste still exist. He has submitted that the legacy solid waste will be remediated within a period of 90 days. He has also submitted that in Rudrapur Municipal Area, daily generation of the solid waste is 120 tonnes, out of which 47 tonnes is processed/remediated everyday but for balance 73 tonnes of daily generated solid waste, the tendering process has been started. It is submitted that within a year, the Municipal Corporation will achieve the target of 100 % processing/utilization of the daily generated solid waste. 4. In the aforesaid view of the matter, the Commissioner, Municipal Corporation, Rudrapur is directed to file an affidavit disclosing the time bound scheduled as mentioned above in respect of 100% processing of waste i.e. 120 TPD and remediation of leftover 53000 MT of legacy waste. In the said affidavit, the details relating to the daily generation of liquid waste, its treatment capacity, utilization of installed treatment capacity and the manner in which the excess untreated liquid waste is flowing will also be disclosed along with the total water supply to the households, industrial unit etc. within the limits of Municipal Corporation per day. Further, the water quality of the receiving water bodies in respect of prescribed parameters may also be disclosed. Let the said affidavit be filed within a period of four weeks from today by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. 3 5. Personal appearance of the concerned officers is exempted	

Raltime
04.01.2024

		until further orders. 6. List this matter on 23.02.2024.	

Pratima Akolkar
Research Co-ordinator (NGT)
27.12.2023

PS Wadhwa ✓

PS UD

E ail

Public Grievance

2047/4/2023
18/9/23

19

From : cscekar@gmail.com

Wed, Aug 30, 2023 07:05 PM

Subject : <No Subject>

2 attachments

To : Public Grievance <publicgrievance-ngt@gov.in>, DIRECTOR SOMA <dir.soma@dgms.gov.in>, MANSUKH MANDAVIYA <hfm@gov.in>, Ashwini Kumar Choubey <moshealth.akc@gov.in>, Neelesh Kumar Sah <sahnk@cag.gov.in>

अखिल भारतीय पिछड़ा वर्ग संघ (रजि.)
All India Backward Classes Federation
(SC, ST, EBC, OBC & MINORITIES)
रूपा देवी
अध्यक्ष (बाघमारा प्रखंड)
पता:- लोयाबाद एकड़ा जिला-धनबाद झारखण्ड

AIBCJ10/023 13/05/023

सेवा मे,
माननीय मुख्य मंत्री जी,
झारखण्ड सरकार राँची ।

विषय:- लोयाबाद थाना प्रभारी के संरक्षण और मिली भगत से खुलेआम हो रही है लोहा और कोयला की अवैध तस्करी।

महाशय,

नम्र निवेदन पूर्वक सूचित करना चाहूँगा की धनबाद के लोयाबाद थाना क्षेत्र अंतर्गत लोयाबाद थाना प्रभारी विकाश कुमार यादव लोहा और कोयला तस्कर को दे रहे है संरक्षण खुलेआम हो रहा है लोयाबाद मे लोहा और कोयला की तस्करी ।

कि लोयाबाद थाना प्रभारी जब से लोयाबाद क्षेत्र मे आए है तब से क्राइम से लेकर लोहा चोरी कोयला चोरी और भी ज्यादा बढ़ चुका है ।

कि लोयाबाद क्षेत्र मे लोहा तस्करी इतना बढ़ गया है की दिन हो या रात खुलेआम हो रहा है लोहा की अवैध तस्करी चोर बेखौफ हो कर रहे लोहा की तस्करी क्योंकि लोहा चोरो पर थाना प्रभारी का संरक्षण प्राप्त है तभी तो लोहा तस्करी दिन के उजाला हो या रात का अंधेरे खुलेआम होता है लोहा की चोरी ।

कि लोयाबाद कोक प्लांट पुल इस पार जो लोयाबाद थाना क्षेत्र मे आता है जो रेलवे काटा के पास जो बीसीसीएल के ऑफिस जो लाल घर है उसमे से होता है लोहा की तस्करी बीसीसीएल सिआईसेफ और थाना प्रभारी की मिली भगत से और तस्वीर मे यह प्रमाणित करता है की कैसे चोर बेखौफ होकर कर रहे लोहा की अवैध तस्करी और लोयाबाद थाना की गस्ती भी होता है लेकीन फिर भी चोरो को नही पकड़ती है क्योंकि थाना प्रभारी को लोहा तस्कर से मिलता है निजी लाभ आप अपने स्तर से जांच कराकर अवशयक कार्यवाई करने का कष्ट करेंगे ताकी भ्रष्टाचार पर अंकुश लग सके ।

भवदीय
रूपा देवी

f1n.pdf
750 KB

(20)

सेवा में,

दिनांक.....

श्रीमान् उपायुक्त महोदय
धनबाद, झारखण्ड।

विषय :– काली मंदिर एवं स्मशान घाट के बगल में नगर निगम का कचरा डम्प पर रोक लगाने के संबंध में।

महाशय,

सवनिय निवेदक पूर्वक कहना है कि हम सभी एकड़ा के ग्रामीण,पो0 बाँसजोड़ा, थाना: लोयाबाद, जिला: धनबाद के निवासी है। हमलोगों के आस–पास में एक जोरीया नदी है इस जोरीया नदी का पानी हम ग्रामीण रोज–मर्रा के उपयोग में लेते है। जोरीया नदी के उपर में ही एक बहुत पुराना काली मंदिर है जिसमे हम ग्रामीण पूजा–पाठ करते है मंदिर के पीछे साईड में एक स्मशान घाट है हम सभी एकड़ा के ग्रामीण दाह संस्कार भी इसी जोरीया नदी में करते है। एवं आगे में छठ घाट भी है जिसे हम ग्रामीण छठ पूजा भी इसी जोरीया नदी में कई वर्षो से करते आ रहे है। मंदिर और स्मशान घाट के आस–पास में ही नगर निगम द्वारा विगत कुछ दिनों से कचरा डम्प कराया जा रहा है जिससे वहाँ का वातावरण काफी प्रदुषित हो गया है। हम ग्रामीणों को पूजा–पाठ एवं दाह संस्कार करने में काफी कठिनाई हो रही है। जोरीया नदी का पानी भी प्रदुषित हो रहा है।

अत: श्रीमान् जी से निवेदन है कि हमारी बातों को गम्भीरता पूर्वक लेते हुए उचित कार्यवाई करते हुए नगर निगम के कचड़े को अनयंत्र कहीं दुसरे स्थान पर डम्प कराने की कृपा करें। ताकि हम ग्रामीणों को आन्दोलन के लिए वाध्य न होना पड़े।

इस सहकार्य के लिए हम सभी ग्रामीण श्रीमान् का सदा अभारी रहेंगे।

आपका विश्वासी

एकड़ा के समस्त ग्रामवासी

प्रतिलिपि:–

1) नेशनल ग्रीन ट्रिब्युनल (NGT)
2) वरीय आरक्षी अधीक्षक,धनबाद।
3) स्वास्थ्य मंत्रालय, झारखण्ड सरकार।
4) नगर आयुक्त,धनबाद नगर निगम,धनबाद।
5) श्रीमती रागीनी सिंह, भाजपा प्रदेश कार्य समिति सदस्य, झारखण्ड।
6) महानिदेशक (DGMS)।
7) प्रदुषण नियंत्रण बोर्ड,झारखण्ड सरकार।
8) महाप्रबंधक,सिजुआ क्षेत्र सं0–5
9) थाना प्रभारी, लोयाबाद।

विषय सूची

किरण कुमारी
पत्नी विश्वकर्मा
Mintu Paswan
Rakesh Kr
उपनाम
Raju Kumar
Ravi Kumar
बैजनाथ मुखिया
Pinku Paswan
LIE
Rohit Kumar
Shyam Ku. Sharma
संतोष कुमार दुबा
Rabindra
Ranju Devi
अनुपा देवी
LIE
LIE
LIE
LTE
LTE

LTE

Ashish Kumar

Manish Paswan

RAKESH KUMAR

Dev Kumar

Shambhu Kumar Singh

Vicky Kr Paswan

Ranjit Paswan

Nawin Kumar

LTF

Deepak Vishwakarma

Ritik Kumar

Rajendar Prasad

GOVIND

Sunita Kumari

Rajesh Kumar

Suraj Kr Singh

Chandan Kumar

Mukesh Kr

Amiket Singh

Deepak Yadav

Bishal Kumar

Item No.01 Court No.02

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No.226/2024

Rupa Devi & Ors. Applicant(s)

Versus

State of Jharkhand Respondent(s)

Date of hearing: 13.05.2024

CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

ORDER

1. This Original Application has been registered under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as **'NGT Act, 2010'**) exercising *suo-moto* jurisdiction on a letter petition sent by residents/villagers of village Ekda, Post Office Bansjora, Police Station Loyabad, District Dhanbad, alleging that there is a River Joriya in the vicinity of village which provides water for drinking and other purposes to the villagers. For the last some time, Nagar Nigam, Dhanbad is dumping its solid and municipal waste on the bank of river, which is ultimately falling in river, polluting the river water, on account whereof, residents of village are suffering and polluted water of river is causing health hazards to the people at large.

2. Looking to the complaint made as noticed above, we find that a substantial question relating to environment due to implementation of Scheduled enactments under NGT Act, 2010 has arisen, but before taking any further action in the matter, we find it appropriate to obtain a

factual Report for which we constitute a Joint Committee comprising District Magistrate, Dhanbad, Jharkhand State Pollution Control Board and representative of Principal Secretary, Department of Water Resources of Jharkhand.

3. District Magistrate, Dhanbad shall be the Nodal Agency for compliance and coordination.

4. Committee shall visit the site, collect relevant information and submit a factual Report within one month before Eastern Bench of this Tribunal.

5. Further, we find it appropriate to obtain response from certain concerned parties hence, we direct that following shall be impleaded as respondents:

(i) Principal Secretary, Department of Water Resources Department, State of Jharkhand, Nepal House, Doranda, Ranchi-834002,

(ii) Principal Secretary, Department of Urban Development, State of Jharkhand, Project Building P.O. Dhurwa, Ranchi-834004,

(iii) Chairman, Municipal Corporation, Dhanbad, Luby Circular Road, Dhanbad-826001,

(iv) District Magistrate, Dhanbad, Collectorate Building, Near Head Post Office, Dhanbad -826001,

(v) Jharkhand State Pollution Control Board, through its Member Secretary, H.E.C., Dhurwa, Ranchi-834004.

6. Notices shall be issued to the above respondents by Registry. The above respondents may file their reply/response within six weeks.

7. Since the matter relates to Eastern Zone Bench of Tribunal at Kolkata, therefore, Registry is directed to transmit record to the Eastern Zone Bench for further proceedings.

8. List before Eastern Zone Bench at Kolkata for further consideration on 01.08.2024.

9. A copy of this order be forwarded to District Magistrate, Dhanbad, Jharkhand State Pollution Control Board and Principal Secretary, Department of Water Resources of Jharkhand for information and compliance.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

May 13, 2024
Original Application No.226/2024
MK